

25

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 06.12.2018

PRESENT: SHRI R VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/35/2018
NAME OF THE PETITIONER(S) : P.M.GURUDAS & 1 ANOTHER
NAME OF THE RESPONDENT(S) : HOTEL GURU PVT LTD & 6 OTHERS
UNDER SECTION : 241/242 OF CA 2013

S.No. Name (in Capitals) Represented by Signature

NIRANTAN RAJAGOPALAN for R 4 & 5
for M/S GOR ARSO & CO

for Petitioner
J. Lenin

for R 7
Petitioner

for
for

Vertical lines indicating a continuation of the table.

ORDER

Counsel for the Petitioner is present. It is brought to the notice of this Tribunal by Learned Counsel for the Petitioner that vide order dated 07.08.2019 for setting aside the *ex parte* order passed against R7 was based on the conditions imposed which as of date has not been complied with. Representation is made for R7 that even though the said order as of date has not been complied with, he seeks to be granted an opportunity to comply by today. Taking into consideration the said representation and based on the order passed on 07.08.2019 the *ex parte* order will be set aside on the condition by paying a sum of Rs.10,000/- today itself, or failing, the reply as filed by R7 will not be taken on record. In relation to R1, R3 and R6, it is brought to the notice of this Tribunal by the Counsel for the Petitioner that already *ex parte* order was passed against the said Respondents on 01.05.2019 In relation to R2, none present. In the circumstances, we are constrained to set R2 also *ex parte*. In relation to R4 and R5 time is sought for filing reply. Since this matter is pending since 2017, last and final opportunity of two weeks is granted to the said Respondents to file the reply with an advance copy be produced to the Learned Counsel for the Petitioner. Petitioner to file rejoinder, if any, within a period of three weeks,

thereafter. Let the parties be ready for making their respective submissions on the next date of hearing without fail. Post this matter on **06.02.2020.**

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)